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EXTRAORDINARY

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HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 1st September, 2010

No. 13—HLA of 2010/44.—The Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2010, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :—

Bill No. 13—HLA of 2010

PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES ROHTAK (AMENDMENT) BILL, 2010

A

BILL

further to amend Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Act, 2008.

Be it enacted by the Legislature of the State of Haryana in the Sixty-first Year of the Republic of India as follows :—

1. This Act may be called Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Act, 2010. *Short title.*

2. In the proviso to sub-section (4) of section 14 of Pandit Bhagwat Dayal Sharma University of Health Sciences Act, 2008 (hereinafter called the principal Act), for the figure “65”, the words and sign “sixty-eight” shall be substituted. *Amendment of section 14 of Haryana Act 26 of 2008.*

Amendment of
section 14A of
Haryana Act 26
of 2008.

3. In the proviso to sub-section (2) of section 14A of the principal Act, for the figure "65", the words and sign "sixty-eight" shall be substituted.

Repeal and
saving.

4. (1) Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Ordinance, 2010 (Haryana Ordinance No. 5 of 2010) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Vice-Chancellor and Pro Vice-Chancellor of a University are the principal executive and academic officers of the University and exercise general supervision and control over the affairs of the University and give effect to the decision of all the authorities of the University. The Vice-Chancellor and Pro Vice-Chancellor have to attend the work within the University and outside the University viz. meetings, conferences and seminars etc. of national and international level. Highly experienced and eminent persons are required to be appointed on these posts. Many times eminent and experienced persons are not available. Besides, the age of all medical faculties has recently been increased to 65 years.

In view of the above, it has been felt to increase the maximum age of the Vice-Chancellor and Pro Vice-Chancellor to 68 years.

GEETA BHUKKAL,
Health Minister, Haryana.

Chandigarh :
The 1st September, 2010.

SUMIT KUMAR,
Secretary.